

की समाप्ति अर्थात् जुलाई-अक्टूबर, 1971 में किसी समय उपलब्ध होने की सम्भावना है।

(ख) और (ग). उपर्युक्त अवधि में मध्य प्रदेश को आवंटित गेहूँ और लेवी चीनी की मात्राएं इस प्रकार हैं :—

गेहूँ	63, 000 मी. टन
लेवी चीनी	76, 600 मी. टन

मध्य प्रदेश को आवंटित मात्रा में से 20 मार्च, 1971 तक, गेहूँ की सप्लाई की गई मात्रा 23,600 मी० टन थी। चावल के मामले में मध्य प्रदेश अधिशेष राज्य है और उसे पूर्वी पाकिस्तान के शरणार्थियों के लिए केवल मामूली मात्रा में चावल सप्लाई किया गया था। जहाँ तक लेवी चीनी का सम्बन्ध है, आवंटित चीनी को उठाने का दायित्व राज्य सरकार अथवा उनके नामितों का था। यह आवंटित मात्रा खुनी बिक्री की चीनी के अतिरिक्त थी जोकि राज्य के अन्दर और बाहर के चीनी कारखानों/व्यापारियों द्वारा मध्य प्रदेश को सप्लाई की गई थी और जिसके अन्तराज्यीय संचलन पर कोई नियंत्रण नहीं है। मध्य प्रदेश को चीनी सप्लाई करने के सम्बन्ध में सूचना उपलब्ध नहीं है।

**Houses not Fully Paid for by Allottees
in Malviya Nagar, New Delhi**

115. SHRI SHASHI BHUSHAN: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 4084 on the 10th December, 1970 regarding House not fully paid for by allottees in Malviya Nagar, New Delhi and state :

(a) the position in respect of Properties No. B-1/55 and B-1/56; whether the full payment in respect of these houses has since been made;

(b) if so, when the full payments were made and by whom the payment was made

and in whose name these houses now stand;

(c) if not, the reasons for which these numbers were not included in the list of houses supplied in reply to Unstarred Question No. 6405 on the 16th April, 1970; and

(d) the steps Government propose to take against the persons responsible for doing this and the action being taken or proposed to be taken for the auction of these houses ?

THE MINISTER OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). Properties Nos. B-1/55, and B 1/56, Malviya Nagar, were disposed of by public auction in 1956 and hence properties in question are not allotable properties.

The auction-purchaser, Shri P L. Khanna is a claimant himself and he had tendered his own claims in 1956 to cover up the sale price of both the properties.

(c) and (d). Do not arise.

**Disposal of Houses not fully paid for
by Allottees in Rehabilitation Colonies
in Delhi**

116 SHRI SHASHI BHUSHAN : Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state :

(a) the criteria adopted by Government to dispose of the houses in respect of which full payment has not been made by the allottees so far, despite several reminders, in the rehabilitation colonies of Delhi ;

(b) when Government propose to settle all such cases;

(c) whether Government are aware that there are many such houses in whose case the whereabouts of the original allottees are not available;

(d) whether Government would ensure that such houses are not transferred to other ineligible persons without auctioning them publicly ; and

(e) in case such houses are not proposed to be auctioned publicly, the way in which

such houses are proposed to be dealt and disposed of and by when ?

THE MINISTER OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI R. K. KHADILKAR):

(a) Houses in respect of which full payments are not received in time are resumed for non-payment and are disposed of by auction.

(b) Demand notices are issued to the defaulters in the normal course and, on their failure to make good the payments, the properties are auctioned. This process is likely to take sometime and no definite date can be fixed.

(c) No, Sir.

(d) and (e). In view of reply to (a) and (b) above, the question does not arise.

Unauthorised occupation of plots in Rehabilitation Colonies in Delhi

117. **SHRI SHASHI BHUSHAN :** Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 1410 on the 19th November, 1970 regarding disposal of unauthorised plots in Rehabilitation Colonies in Delhi and state :

(a) the number of plots and the names of the unauthorised occupants of such plots in various rehabilitation localities in Delhi;

(b) the result of the notices which were issued to the unauthorised occupants for the vacation of the said unauthorised occupation ;

(c) the number of such plots which have already been got vacated and the stage at which the other cases are at present ; and

(d) when Government propose to dispose of these plots by sale/auction and the criteria adopted by Government for the disposal of these plots ?

THE MINISTER OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI R. K. KHADILKAR):

(a) A list of 800 plots, together with the

names of the unauthorised occupants, is laid the Table of the House [*Placed in Library. See No. LT 94/71*]

(b) The unauthorised occupants, on whom the eviction notices were served, have not filed any replies, nor have they vacated the plots.

(c) and (d). No plot has been got vacated. Proceedings are still pending.

The question of the disposal of these plots is under consideration.

Disposal of Vacant Plots in Rehabilitation Colonies in Delhi

118. **SHRI SHASHI BHUSHAN :** Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state :

(a) the names of colonies in the Union Territory of Delhi where plots of land are lying vacant and which have not so far been allotted/auctioned;

(b) the number of such plots in each rehabilitation colony and how Government propose to dispose them of ;

(c) whether Government have finalised the scheme of disposing the plots of and lying vacant or under unauthorised occupation and if so, the details thereof ; and

(d) whether Government propose to dispose of these plots of land definitely ?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION

(SHRI R. K. KHADILKAR) : (a) and (b). A list of the colonies showing the plots lying undisposed of is enclosed.

(c) and (d). These will be disposed of by auction or allotment in accordance with the provisions of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, and Rules made thereunder.